

**IN THE INCOME TAX APPELLATE TRIBUNAL  
PATNA BENCH, KOLKATA  
(Virtual Court)**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)**

**I.T.A. No. 30/Pat/2018  
Assessment Year: 2013-14**

**Devendra Kr. Singh.....Appellant**  
**[PAN: AIMPS 1547 A]**

**Vs.**

**ITO, Ward-2(5), Biharsharif.....Respondent**

**Appearances by:**

*None appeared on behalf of the assessee.*

*Shri Ajay Kumar, CIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : March 12<sup>th</sup>, 2021

Date of pronouncing the order : March 24<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The appeal filed by the assessee is directed against the order of the Commissioner of Income Tax(Appels) –Patna dated 05.01.2018 [‘Ld. CIT(A)’ for short] passed u/s 250 of the Income Tax Act, 1961 (‘the Act’ for short) for AY 2013-14.

2. The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 30/Pat/2018 as he has availed the scheme under “Vivad Se Vishwas Act, 2020” vide his letter dated 16/02/2021 and hence the assessee wants to withdraw the same. The Ld. D.R had no objection.

3. In view of the above, the appeal filed by the assessee is dismissed as withdrawn.

***Kolkata, the 24<sup>th</sup> March, 2021.***

Sd/-  
[Aby.T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 24.03.2021  
SB, Sr. PS

*Copy of the order forwarded to:*

1. **Devendra Kr. Singh, Prop. M/s Vijay Auto Traders, Akauna, Nawda-805123**
2. **ITO, Ward-2(5), Biharsharif**
3. CIT(A)- , Patna.
4. CIT-
5. CIT(DR), Patna Bench, Patna.

True copy

By order

Sr. Private Secretary  
ITAT, Kolkata Benches